

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 802 of 2001

Allahabad this the 29th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Smt. Dulari widow of Late Shiv Charan, resident of Officer Colony Road No.3, House No.2/3 G, Izzat Nagar, Bareilly.

Applicant

By Advocate Shri H.N. Singh

Versus

1. Union of India through Secretary, Ministry of Railways, Government of India, New Delhi.
2. General Manager, North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager(P), North Eastern Railway, Izzat Nagar, Bareilly.

Respondents

By Advocate Shri K.P. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

As per applicant's case, her husband namely Shri Shiv Charan was appointed as Gangman in the N.E. Railway and posted at Izzat Nagar, Bareilly, who died on 30th June, 1983, but inspite of her persistant efforts and representation with reminders, she has not been paid the family pension and, therefore, she has come up seeking direction to the respondents to release the family pension and also to pay the entire arrear with interest at market rate.

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2. Keeping in view the facts and circumstances of the matter and arguments placed from either side, I find a pitiable matter where a widow is running from pillar to pole to get her family pension inspite of quite clear directions by D.R.M.(Personnel), N.E.Railway, Izzat Nagar dated 30/06/88, and clearance from Divisional Accounts Office in the year 1989 vide annexure A.2. Let, the family pension case of the applicant be decided within 8 weeks and, subject to her entitlement, the arrears be paid within 2 months thereafter, and the family pension be paid regularly. The applicant is also entitled to interest for delayed payment at the rate of 12% per annum from each date of accrual till the date of actual payment. The O.A. stands disposed of accordingly. No cost.

S. K. Mehta
Member (J)

/M.M./